

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

CIRCUIT COURT AT GWALIOR

Original Application No. 677 of 2002

Gwalior, this the 22nd day of April 2003

Hon'ble Shri R.K. Upadhyaya -- Member (Admnv.).
Hon'ble Shri J.K. Kaushik -- Member (Judicial).

Jamal Khan, S/o. Jalal Khan, aged
years, R/o. Chutta-Ki-Bajaria,
Kamboo, Gwalior. ... Applicant

(By Advocate - Shri J.P. Shrivastava)

V e r s u s

1. Union of India, through the
Secretary, Ministry of Statistics,
P&I Department of Statistics Pay
and Accounts, New Delhi.
2. The Senior Accounts Officer (HQ),
Principal Accounts Office,
Department of Statistics P&I,
New Delhi.
3. The Senior Accounts Officer,
C.G.O. Complex, 6th Floor, A-Wing,
Seminay Hills, Nagpur.
4. The Assistant Director Statistics,
Sanjay Complex, Gwalior. ... Respondents

(By Advocate - Shri P.N. Kelkar)

O R D E R (Oral)

By R.K. Upadhyaya, Member (Admnv.) :-

The learned counsel of the respondents invited
attention to the reply dated 22/04/2003 which states as
under :-

"That, as per the clarification issued by the Ministry of Finance, Department of Expenditure Vide their U.O. No. C-119 EV/2002 dated 17.2.2003 and M/o. Fin (Exp), U.O. No. C-10/EV/2003, Dated 18.2.2003. (Submitted herewith as Annexure R-1 & R-2). The Military pensioners who have been subsequently re-employed and have opted for retaining Military Pension, benefit of stepping up of pension to minimum of Rs. 1275/- has to be extended independently to both Military and Civil Pensions".

Ch. B. Upadhyaya
It is therefore urged by him that nothing survives for
consideration by this Tribunal and the original application

may be treated as disposed of accordingly. The learned counsel of the applicant has no objection to the submission of the respondent's counsel. However he states that whatever payments are due to the applicant, the same should be paid expeditiously.

2. In view of the submissions of the learned counsel of both the parties, we are of the view that the claim of the applicant having been allowed by the respondents, nothing survives for consideration of this Tribunal on merits. The payments due to the applicant may be made within two months from the date of receipt of copy of this order.

3. In view of what is stated in the preceding paragraph this original application is disposed of, with no order as to cost. 221

J. K. KAUSHIK
(J. K. KAUSHIK)
MEMBER (J)

Aug 21

(R.K. UPADHYAYA)
MEMBER (A)

पृष्ठांकन सं ओ/न्या..... जललपुर, दि.....
पलिलिपि आमे दिले

(1) संचित, उच्च व्यापारी, वा एवं रुद्रोल्लास, जरलपुर
 (2) आवेदक श्री/श्रीमती/दू. के काउंसल प्र. 8 Windana, Now
 (3) प्रत्यक्षी श्री/श्रीमती/दू. के काउंसल प्र. IV Kelkar, Now GWL
 (4) ग्रंथालय, के प्राची, लालकरापुर - १०
 सूचना एवं आवश्यक कार्यालयी है।

~~ज्ञानवाला~~ ज्ञानवाला १.५.०३

"SAW"